

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA-262 of 2011 in DFR-1162 of 2011

Dated: 28th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**Tamil Nadu Generation &
Distribution Company Limited**

.... Appellant (s)

Versus

**Powergrid Corporation of India
Limited & Ors.**

....Respondent(s)

Counsel for the Appellant (s): Mr. S. Vallinayagam

Counsel for the Respondent (s) : Mr. M.G. Ramachandran and Ms. Sneha
Venkataramani

ORDER

Mr. M.G. Ramachandran accepts notice on behalf of the Respondent no. 1.
The learned counsel for the Appellant is permitted to take out fresh dasti notice
to serve on the unserved respondents.

Post the matter on **14th December, 2011.**

(P.S. Datta)
Judicial Member
TS/AK

(Rakesh Nath)
Technical Member